

12.37 hrs.

THE MINISTER OF DEFENCE (SHRI PRANAB MUKHERJEE): With your permission, on behalf of my colleague, Shri K. Natwar Singh, I beg to move for leave to introduce a Bill to prohibit unlawful activities, in relation to weapons of mass destruction and their delivery systems and for matters connected therewith or incidental thereto. ...
(Interruptions)

MR. SPEAKER: If you show that, that is a gross breach of privilege.

... *(Interruptions)*

MR. SPEAKER: Hon. Members, just let me regulate the proceeding. I have got two Notices – one from Shri Mohd. Salim at 1103 hours and another from Shri Rupchand Pal at 1153 hours for opposing the introduction of the Bill. They are all very senior hon. Members. We are bound by the rules. The rule says, which has been amended and applicable to all :

"Notice to oppose introduction of a Bill shall be addressed to the Secretary-General specifying clearly and precisely the objections to be raised and given by 10.00 hours (10 'o clock) on the day on which the motion for leave to introduce the Bill is included in the List of Business."

The rule was amended as also approved by Shri Rupchand Pal. As these notices are contrary to the rules, I now put the question. ...

(Interruptions)

MR. SPEAKER: The question is:

·Published in the Gazettee of India, Extraordinary, Part-II, Section-2, dated 10.5.2005.

"That leave be granted to introduce a Bill to prohibit unlawful activities, in relation to weapons of mass destruction and their delivery systems and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI PRANAB MUKHERJEE : Sir, I introduce* the Bill.

SHRI BASU DEB ACHARIA : Sir, the Bill was not circulated. ... *(Interruptions)*

SHRI RUPCHAND PAL (HOOGHLY): Please refer to Rule 74. I am on a point of order.

MR. SPEAKER: After the matter is disposed of, there is no point of order. The matter has been disposed of.

... *(Interruptions)*

SHRI RUPCHAND PAL : The Bill was circulated on Sunday. ... *(Interruptions)*

SHRI PRANAB MUKHERJEE : There was an international commitment.

SHRI RUPCHAND PAL : That is okay. We have also committed.

MR. SPEAKER: The Bills were circulated on the 8th of May, 2005. If there is something, come to my Chamber; I can try to solve it.

MD. SALIM (CALCUTTA – NORTH EAST): All sections of this House should have been consulted.

MR. SPEAKER: This is not the place to discuss whether mutual consultation will take place or not. That is a matter which should be decided elsewhere.

... *(Interruptions)*

MR. SPEAKER: No. This is not a parliamentary matter.

... (*Interruptions*)

MR. SPEAKER: Whether there should be consultation among the parties *inter se* is not a parliamentary matter.

Shri Ramji Lal Suman to raise the issue now.

* Introduced with the recommendation of the President.